

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 08th day of June 2020
Cr.M.P.No.603/2020

Ajithkumar (Aged 37/2020)
S/o.Singaraj

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,
Austinpatti P.S.Cr.No.277/2020
U/s.387,506(2) IPC

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Respondent/Complainant

Accused Remanded on 21.05.2020

The counsel for the accused filed second bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 01.06.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused has been in the Judicial Custody for past 19 days and the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, that the reply stated that the above said accused is an habitual offender and in this case other co accused are released on bail. If the accused person is released on bail, he will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 21.05.2020 for the past 19 days and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 08th day of June 2020.

Sd/- M.C.Arun,
Judicial Magistrate,
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 08th day of June 2020
Cr.M.P.No.608/2020

Prasath (Sundara Prasath) (Aged 26/2020)
S/o.Pandi

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Petitioner/Accused

/Vs/

State through the Sub Inspector of Police,
Tirumangalam Town P.S.Cr.No.291/2020
U/s.447, 309, 506(2) IPC

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Respondent/Complainant

Accused Remanded on 05.06.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 05.06.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued through phone, that the accused that the accused is falsely implicated and accused is an innocent. Hence, prayed for bail. The prosecution for the state was heard over phone, in their reply the investigation of this case is pending in stage. If the accused person is released on bail, he will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 05.06.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Tirumangalam Town P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 08th day of June 2020.

Sd/- M.C.Arun,
Judicial Magistrate,
Tirumangalam.